

12.27 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF POWER (SHRI P.M. SAYEED): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

1. Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2005-2006.

(Placed in Library, See No. LT 2364/05)

(2) Memorandum of Understanding between the Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2005-2006.

(Placed in Library, See No. LT 2365/05)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table a copy of the Thirty Third Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 2003 to the 31st December, 2003, under section 62 of the said Act.

(Placed in Library, See No. LT 2366/05)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 282 (E) published in Gazette of India dated the 9th May, 2005 together with an explanatory memorandum seeking to operationalise the Vishesh Krishi Upaj Yojana (Special Agriculture Produce Scheme) announced under the Foreign Trade Policy 2004-09.

(ii) G.S.R. 320 (E) published in Gazette of India dated the 17th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(iii) G.S.R. 321 (E) published in Gazette of India dated the 17th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(iv) G.S.R. 467 (E) published in Gazette of India dated the 12th July, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(v) G.S.R. 331 (E) published in Gazette of India dated the 20th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(vi) G.S.R. 419 (E) published in Gazette of India dated the 23rd June, 2005 together with an explanatory memorandum seeking to notify specific areas in District Surat in the State of Gujarat as Special Economic Zone for apparel.

(vii) S.O. 577 (E) published in Gazette of India dated the 26th April, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.

(viii) S.O. 578 (E) published in Gazette of India dated the 26th April, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.

(ix) S.O. 725 (E) published in Gazette of India dated the 26th May, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(x) S.O. 726 (E) published in Gazette of India dated the 26th May, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xi) S.O. 887 (E) published in Gazette of India dated the 27th June, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xii) S.O. 888 (E) published in Gazette of India dated the 27th June, 2005 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(Placed in Library, See No. LT 2367/05)

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) S.O. 775 (E) published in Gazette of India dated the 7th June, 2005 containing Corrigendum to the Notification No. S.O. 455 (E) dated the 30th March, 2005.

(ii) S.O. 780 (E) published in Gazette of India dated the 7th June, 2005 containing Corrigendum to the Notification No. S.O. 456 (E) dated the 30th March, 2005.

(iii) The Income-tax (14th Amendment) Rules, 2005 published in Notification No. S.O. 855 (E) in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum.

(iv) The Income-tax (15th Amendment) Rules, 2005 published in Notification No. S.O. 856 (E) in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum.

(v) The Income-tax (17th Amendment) Rules, 2005 published in Notification No. S.O. 896 (E) in Gazette of India dated the 20th June, 2005 together with an explanatory memorandum.

(vi) The Income-tax (18th Amendment) Rules, 2005 published in Notification No. S.O. 903 (E) in Gazette of India dated the 29th June, 2005 together with an explanatory memorandum.

(vii) The Income-tax (19th Amendment) Rules, 2005 published in Notification No. S.O. 928 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.

(viii) The Scheme for Furnishing of Paper Returns of Tax Deducted at Source, 2005 published in Notification No. S.O. 929 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.

(ix) The Scheme for Furnishing of Paper Returns of Tax Collected at Source, 2005 published in Notification No. S.O. 930 (E) in Gazette of India dated the 30th June, 2005 together with an explanatory memorandum.

(x) The Income-tax (20th Amendment) Rules, 2005 published in Notification No. S.O. 932 (E) in Gazette of India dated the 1st July, 2005 together with an explanatory memorandum.

(xi) The Income-tax (12th Amendment) Rules, 2005 published in Notification No. S.O. 755 (E) in Gazette of India dated the 1st June, 2005 together with an explanatory memorandum.

(xii) The Income-tax (13th Amendment) Rules, 2005 published in Notification No. S.O. 756 (E) in Gazette

of India dated the 1st June, 2005 together with an explanatory memorandum.

(xiii) The Income-tax (16th Amendment) Rules, 2005 published in Notification No. S.O. 863 (E) in Gazette of India dated the 20th June, 2005 together with an explanatory memorandum.

(xiv) S.O. 703 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "Punjab Infrastructure Development Board, (PIDB), Chandigarh" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xv) S.O. 704 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "The Bharat Scouts and Guides, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(xvi) S.O. 705 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "Institute for Financial Management and Research, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions

(xvii) S.O. 706 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "Indira Gandhi National Centre for the Arts, Janpath, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(xviii) S.O. 707 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "Indian Institute for Public Administration, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(xix) S.O. 708 published in Gazette of India dated the 5th March, 2005 regarding exemption to the "The Theosophical Society, Adyar, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(xx) S.O. 1083 published in Gazette of India dated the 26th March, 2005 regarding exemption to the "Sanjay Gandhi Memorial Trust, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxi) S.O. 1084 published in Gazette of India dated the 26th March, 2005 regarding exemption to the "Rajiv Gandhi Foundation, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxii) S.O. 1085 published in Gazette of India dated the 26th March, 2005 regarding exemption to the "Vikekananda Kendra Pratishthan, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxiii) S.O. 1086 published in Gazette of India dated the 26th March, 2005 regarding exemption to the "Ramakrishna Math, Belur Math, Howrah, West Bengal" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

(xxiv) S.O. 1087 published in Gazette of India dated the 26th March, 2005 regarding exemption to the "Ramakrishna Mission, Belur Math, Howrah, West Bengal" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

(xxv) S.O. 1143 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the "National Foundation of India, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxvi) S.O. 1144 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the "Harijan Sevak Sangh, Kingsway, Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxvii) S.O. 1145 published in Gazette of India dated the 2nd April, 2005 regarding exemption to the "Shri Ram Chander Mission, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(xxviii) S.O. 1350 published in Gazette of India dated the 16th April, 2005 regarding exemption to the "Periyar Maniammai Institute of Science and Technology, Periyar, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxix) S.O. 1768 published in Gazette of India dated the 19th April, 2005 regarding exemption to the "Adhi Prasakthi Charitable, Medical Educational and Cultural Trust, Melmaruvathur, Tamil Nadu" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

(xxx) S.O. 1770 published in Gazette of India dated the 14th May, 2005 regarding exemption to the "Tibetan Homes Foundation, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(xxxi) S.O. 1772 published in Gazette of India dated the 14th May, 2005 regarding exemption to the "National Federation of the Blind, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxxii) S.O. 1773 published in Gazette of India dated the 14th May, 2005 regarding exemption to the "Population Foundation of India, B-28, Qutub Institutional Area, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(xxxiii) S.O. 2042 published in Gazette of India dated the 11th June, 2005 regarding exemption to the "Periyar Self Respect Propaganda Institution, Periyar, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxxiv) S.O. 2043 published in Gazette of India dated the 11th June, 2005 regarding exemption to the "Indian Parliamentary Group, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(Placed in Library, See No. LT 2368/05)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 332 (E) published in Gazette of India dated the 20th May, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(ii) The CENVAT Credit (Sixth Amendment) Rules, 2005 published in Notification No. G.S.R. 298 (E) in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum.

(iii) The CENVAT Credit (Seventh Amendment) Rules, 2005 published in Notification No. G.S.R. 311 (E) in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum.

(iv) The CENVAT Credit (Eighth Amendment) Rules, 2005 published in Notification No. G.S.R. 371 (E) in

Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.

(v) G.S.R. 293 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to continue the rates of additional duty of excise (Goods of Special Importance) as they existed prior to 13th May, 2005.

(vi) G.S.R. 294 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to continue the rates of National Calamity Contingent Duty as they existed prior to 13th May, 2005.

(vii) G.S.R. 295 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the three Notifications mentioned therein.

(viii) G.S.R. 296 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to exempt all goods produced and used within factory of their production in the manufacture of final product on which additional duty of excise is leviable thereon.

(ix) G.S.R. 297 (E) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.

(x) G.S.R. 316 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 9/2005-CE, dated the 1st March, 2005.

(xi) G.S.R. 317 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated the 31st March, 2003.

(xii) G.S.R. 325 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 50/2003-CE, dated the 10th June, 2003.

(xiii) G.S.R. 346 (E) published in Gazette of India dated the 31st May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.

(Placed in Library, See No. LT 2369/05)

(4) A copy of the Banking Cash Transaction Tax Rules, 2005 (Hindi and English versions) published in Notification No. S.O. 737 (E) in Gazette of India dated the 30th May, 2005 under sub-section (3) of section 111 of the Finance Act, 2005, together with an explanatory memorandum.

(Placed in Library, See No. LT 2370/05)

5. A copy of the Bank of Baroda Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No.HO:HRM:97:C:27/108H/81 in Gazette of India dated the 9th April, 2005 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(Placed in Library, See No. LT 2371/05)

(6) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 2005 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(Placed in Library, See No. LT 2372/05)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 318 (E) published in Gazette of India dated the 16th May, 2005 together with an explanatory memorandum seeking to exempt all goods produced or manufactured in a special economic zone and cleared for sale in the domestic tariff area from the whole of the additional duty of customs leviable thereon, subject to certain conditions.

(ii) G.S.R. 326 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 104/2002-Cus., dated the 9th October, 2002.

(iii) G.S.R. 327 (E) published in Gazette of India dated the 19th May, 2005 together with an explanatory memorandum seeking to rescind Notification No. 95/2002-Cus., dated the 12th September, 2002.

(iv) G.S.R. 341 (E) published in Gazette of India dated the 27th May, 2005 together with an explanatory memorandum seeking to withdraw the levy of final and anti-dumping duty on Sodium Nitrite, originating in or exported from Taiwan but continuing the levy of Sodium Nitrite, originating in or exported from European Union.

(v) G.S.R. 350 (E) published in Gazette of India dated the 22nd June, 2005 together with an explanatory memorandum seeking to rescind Notification No. 53/2002-Cus., dated the 21st May, 2002.

(vi) G.S.R. 372 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports into India of acrylonitrile butadiene rubber in the bale form, originating in or exported from European Union (excluding Germany), Brazil and Mexico.

(vii) G.S.R. 392 (E) published in Gazette of India dated the 14th June, 2005 together with an explanatory memorandum seeking to extend the validity of Notification No. 115/2000-Cus., dated the 31st August, 2000.

(viii) G.S.R. 411 (E) published in Gazette of India dated the 17th June, 2005 together with an explanatory memorandum seeking to withdraw the levy of final and anti-dumping duty on Analgin, originating in or exported from Taiwan but continuing the levy on Analgin, originating in or exported from China PR.

(ix) G.S.R. 420 (E) published in Gazette of India dated the 23rd June, 2005 together with an explanatory memorandum seeking to extend the validity of anti-dumping duty on Sodium Cyanide originating in, or exported, from the United States of America, Czech Republic, the European Union and Korea RP.

(Placed in Library, See No. LT 2373/05)

(8) A copy of the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. DICGC/37/06.02.04/05-06 in Gazette of India dated the 15th June, 2005 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(Placed in Library, See No. LT 2374/05)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The Coinage of the Hundred Rupees and Two Rupees coined to commemorate "150 Years of Telecommunications" Rules, 2004 published in Notification No. G.S.R. 841 (E) in Gazette of India dated the 29th December, 2004.

(ii) The Coinage of Ferritic Stainless Steel Coins of Rupees Two, Rupee One and Fifty Paise coined with the theme "UNITY IN DIVERSITY" Rules, 2005 published in Notification No. G.S.R. 422 (E) in Gazette of India dated the 24th June, 2005.

(Placed in Library, See No. LT 2375/05)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-

(i) The Post Office Savings Account (Amendment) Rules, 2005 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 13th May, 2005.

(ii) The Post Office Time Deposit (Amendment) Rules, 2005 published in Notification No. G.S.R. 287 (E) in Gazette of India dated the 13th May, 2005.

(iii) The Post Office (Monthly Income Account) Amendment Rules, 2005 published in Notification No. G.S.R. 288 (E) in Gazette of India dated the 13th May, 2005.

(Placed in Library, See No. LT 2376/05)

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:-

(i) The National Savings Certificates (VIII Issue) Amendment Rules, 2005 published in Notification No. G.S.R. 289 (E) in Gazette of India dated the 13th May, 2005.

(ii) The Kishan Vikas Patra (Amendment) Rules, 2005 published in Notification No. G.S.R. 290 (E) in Gazette of India dated the 13th May, 2005.

(Placed in Library, See No. LT 2377/05)

(12) A copy of the Public Provident Fund (Amendment) Scheme, 2005 (Hindi and English versions) published in Notification No. G.S.R. 291 (E) in Gazette of India dated the 13th May, 2005 under section 12 of the Public Provident Fund Act, 1968.

(Placed in Library, See No. LT 2378/05)

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, for the year 2004-2005, alongwith Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, for the year 2004-2005.

(Placed in Library, See No. LT 2379/05)

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 358 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt service tax on commercial or industrial construction service provided to any person by a commercial concern in relation to construction of port or other port.

(ii) G.S.R. 359 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt service tax on site formation and clearance, excavation and earthmoving and demolition and such other similar activities provided to any person by any other person in the course of construction of roads, airports, railways, transport terminals, bridges, tunnels, dams, ports or other ports.

(iii) G.S.R. 360 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service provided to any persons by any other person in relation to construction of complex from so much of the service tax leviable thereon.

(iv) G.S.R. 361 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(v) G.S.R. 362 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to rescind the four Notifications mentioned therein.

(vi) G.S.R. 363 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service of production or processing of goods for, or on behalf of, the client, undertaken in the course of manufacture of, cut and polished diamonds and gem stones or plain and studded jewellery of gold and other precious metals.

(vii) G.S.R. 364 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt the taxable service specified in the Notification provided by a non-resident person outside India and consumed outside India, subject to certain conditions.

(viii) The Service Tax (Fifth Amendment) Rules, 2005 published in Notification No. G.S.R. 365 (E) in

Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.

(ix) G.S.R. 366 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum making certain amendments in Notification No. 36/2004-Service Tax dated 31st December, 2004.

(x) G.S.R. 367 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to exempt taxable service provided to an individual by a service provider, where the said taxable services are received and consumed outside India.

(xi) G.S.R. 368 (E) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum specifying the person or class of persons mentioned therein to make an application for registration.

(xii) The Service Tax (Registration of Special Category of Persons) Rules, 2005 published in Notification No. G.S.R. 369 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.

(xiii) The Export of Services (Amendment) Rules, 2005 published in Notification No. G.S.R. 370 (E) in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum.

(Placed in Library, See No. LT 2380/05)

(15) A copy of the Notification No. G.S.R. 302 (E) (Hindi and English versions) published in Gazette of India dated the 13th May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 12/2005-Service Tax, dated 19th April, 2005, issued under Rule 5 of the Export of Services Rules, 2005.

(Placed in Library, See No. LT 2381/05)

(16) A copy of the Notification No. G.S.R. 357 (E) (Hindi and English versions) published in Gazette of India dated the 7th June, 2005 together with an explanatory memorandum seeking to appoint the 16th June, 2005 as the date on which the provisions of clauses (a) and (b) of section 88 of the Finance Act, 2005 to come into force, issued under the said Act.

(Placed in Library, See No. LT 2382/05)
